

**National Commission for Welfare of Scavengers**

1271. SHRI CHHEDI PASWAN: Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to constitute a National Commission for Scavenging Workers to look after the welfare of scavenging staff in the country;

(b) if so, the time by which it is likely to be constituted; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI RAMJI LAL SUMAN): (a) and (b). No, Sir.

(c) Does not arise.

[English]

**Ban on Recruitment in Public Sector Undertakings**

1272. SHRI C.K. KUPPUSWAMY: Will the PRIME MINISTER be pleased to state:

(a) whether there is any ban on recruitment in the public sector undertakings;

(b) if so, the reasons therefor; and

(c) the time by which fresh recruitment is likely to start in Public Sector Undertakings?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI KAMAL MORARKA): (a) to (c). No Sir. However, public sector undertakings have been instructed to exercise economy and restraint in expenditure and in the creation of new posts/filling up of vacancies.

**Production Capacity of Ordnance Factories**

1273. SHRI YUSUF BEG:  
SHRI INDRAJIT GUPTA:

Will the PRIME MINISTER be pleased to state:

(a) whether the production capacity of Ordnance Factories is steadily being reduced and is remaining unutilised during the past one year or so;

(b) if so, the reasons therefor;

(c) whether as a result scope of work of employees and their promotional avenues have been adversely affected and there have been continuous and rising stagnation especially in the category of posts beginning from Supervisor (Tech.) to Foreman;

(d) whether the management of most of the factories are getting their jobs completed with the resources of private trade; and

(e) if so, the facts in details?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI LALIT VIJOY SINGH): (a) and (b). No, Sir. However, consequent to reduced off-take by the services of certain established items workload in some factories has decreased. Attempts are being made to secure alternative load to the extent possible to engage the spare capacities.

(c) No, Sir. Promotional avenues of employees from Supervisor (T) to Foreman are not affected.

(d) and (e). With a view to optimising utilisation of the national industrial infrastructure and capacities available in the civil sector, some items/jobs are procured/executed

through civil sector after utilising the in-house capacities.

### **Ban on Manufacture of Agni Missiles**

1274. SHRI ANBARASU ERA: Will the PRIME MINISTER be pleased to state:

(a) whether any agreement was entered into by the Government of India with the Government of United States of America for the ban of the manufacture of Agni missiles by India during the last two years;

(b) if so, details thereof; and

(c) if not, the reasons for the stoppage of manufacture, deployment and test of Agni missiles?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI LALIT VIJOY SINGH): (a) No, Sir.

(b) Does not arise.

(c) AGNI is a technology-demonstration project to develop the re-entry technologies and does not envisage manufacture and deployment of the flight-vehicle in form of a missile for use as a weapon system.

### **Setting up of Power Projects In Rajasthan**

1275. SHRIMATI VASUNDHARA RAJE: Will the PRIME MINISTER be pleased to state:

(a) whether the State Government of Rajasthan had submitted some proposals for setting up of some power projects in the State during the Eighth Five Year Plan; if so, the details thereof;

(b) the details of the proposed power projects which have been accorded approval by the Planning Commission; and

(c) the estimated costs and capacity of each project and the funds allotted to each such project?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI KAMAL MORARKA): (a) to (c). Yes, Sir. The feasibility report for only Suratgarh Thermal Power Project with an estimated cost of Rs. 103.15 crores and a capacity of 2 x 250 MW has been submitted to the Central Electricity Authority for techno-economic clearance, which is still awaited. The project proposal can be considered for investment decision by the Planning Commission only after it is techno-economically cleared by the Central Electricity Authority. The Eighth Plan outlay for this project is yet to be finalised.

A 30 MW Solar Thermal Power Project was submitted to the Department of Non-Conventional Energy Sources (DNES). The proposal was examined by a Working Group set up by the DNES which has recommended certain changes in the proposal. The DNES has asked State Government to revise the proposal in line with the recommendations of the Working Group. The project proposal can be considered for provision of Central Plan funds by the Planning Commission, after it is duly examined and submitted by the DNES.

### **Foreign Nationals in Meghalaya and Assam Jails**

1276. SHRI NANDU THAPPA: Will the PRIME MINISTER be pleased to state:

(a) whether a large number of foreign nationals arrested under Section 14 of Foreign Nationals Act are lodged in jails without trial in Meghalaya and Assam;

(b) if so, the details thereof;

(c) whether the Government have received any complaints in this regard; and